

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.124

IA Nos. 2228/2023, IA(I.B.C)/555 (CH)2024, 1496/2023
2631/2023, IA(I.B.C)/256 (CH)2024,
IA(I.B.C)/964(CH)2024
in
CP(IB) No. 521/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Corporation Bank

...Petitioner

Vs.

SRS Healthcare & Research Centre Ltd.

...Respondent

Under Section: 7, 33, Sec 60(5), 19(2), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 05.06.2024.

Sd/-

Court Officer

Preeti
23.04.2024